

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 115**  
**(IB)-1362(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

Vs.

Jyoti Builtech Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 03.01.2020**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

For the respondent

Mr. Vinod Chaurasia, Adv.

Ms. Lakshmi Gurung, Sr. Stng. Counsel with  
Mr. Dinesh Sharma, Adv.

Mr. Ateendra Saumya Singh, Adv. for  
suspended board.

**ORDER**

**CA-2204(PB)/2019**

Mr. Chauhan, Ld. Counsel for the Resolution Professional request for withdrawal of the application. We order accordingly.

Dismissed as withdrawn.

**CA-2347(PB)/2019**

List on 06.01.2020.

—sd—

**(M.M.KUMAR)**  
**PRESIDENT**

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**